

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 10
(IB)-470(ND)/2019

IN THE MATTER OF:

LIC Housing Finance Ltd.
v.
DurhaVitrakPvt. Ltd.

.... Applicant/petitioner
.... Respondent

Order under Section 7 of IBC (CIRP)

Order delivered on 26.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

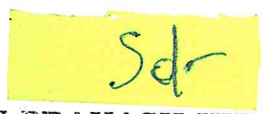
PRESENT:


For the Suspended Directors : Mr.Rajat Bhardwaj, Mr. Gaurav Khatana, Advs.

ORDER

IA-4789/2020

At request of the applicant counsel, the application is hereby
dismissed as withdrawn with liberty to file fresh application.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

26.11.2020
Ritu Sharma